

ITEM NO.14

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) Diary No(s). 27458/2022

K.C. THARAKAN

Petitioner(s)

VERSUS

STATE BANK OF INDIA & ORS.

Respondent(s)

(IA No.195147/2022 - CONDONATION OF DELAY IN REILING / CURING THE DEFECTS)

Date : 01-05-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Mathews Nedumpara  
Ms. Manju Jetley, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

The petitioner was dismissed from service and the matter stood closed in the year 2004. The review petition was also dismissed.

The petitioner has not filed a curative petition but has filed a writ petition under Article 32 of the Constitution of India claiming that injustice has been done to him and the matter should be reopened.

No legal system can have a scenario where a person keeps on

raking up the issue again and again once it is resolved at highest level. This is complete wastage of judicial time. We, thus, dismiss this petition with costs, though we limit the amount of costs considering the petitioner is a dismissed person.

The writ petition is dismissed with costs of Rs.10,000/- to be deposited with the Supreme Court Advocates-on-Record Welfare Fund to be utilized for the SCBA library within four weeks.

(RASHMI DHYANI PANT)  
COURT MASTER

(POONAM VAID)  
COURT MASTER

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